

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1161/2016

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.Petitioner
v.
AI Nafees Frozen Foods Exports Pvt. Ltd.Respondent

SECTION : UNDER SECTION 433(e), 434 of Companies Act, 2013

Order delivered on 08.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Krishnendu Datta, Advocate
Shri Shantanu Prashar, Advocate
Ms. Prachi Johri, Advocate
For the Respondent(s) : Shri Harsh Khanna, Advocate
Shri Vivek Jain, Advocate

ORDER

Learned counsel for the respondent states that reply could not be filed within the period granted in the order dated 21.07.2017. Let the reply be now filed within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 06.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.08.2017

Vineet